

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 122 OF 2018 &
IA NO. 403 OF 2018

Dated: 3rd August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Mahur Foods and Beverages **Appellant(s)**
Versus
Gulbarga Electricity Supply Company Ltd. & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Shialesh Madiyal
Mr. Sudhanshu Prakash

Counsel for the Respondent(s) : -

ORDER

Admit. Issue notice.

We have heard the learned counsel, Mr. Shialesh Madiyal, appearing for the Appellant submitted that Respondent Nos.1 & 2, though served, unrepresented.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant prays for four weeks' time to file the written submissions.

The learned counsel appearing for the Appellant is permitted to file written submissions on or before 04.09.2018 after serving copy to the Respondent Nos. 1 & 2.

List the matter on **24.10.2018 for hearing** as requested by the learned counsel appearing for the Appellant.

(S. D. Dubey)
Technical Member
Bn/kt

(Justice N. K. Patil)
Judicial Member